

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 208 OF 2018 &
IA NO. 958 OF 2018

Dated : 5th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of

M/s. Godawari Power & Ispat Ltd.

....Appellant(s)

Vs.

**Chhattisgarh State Electricity Regulatory Commission
& Anr.**

....Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

Mr. Apoorv Kurup
Mr. A.C. Boxipatro
Mr. Nidhi Mittal for R-2

ORDER

Learned counsel, Mr. Ravi Sharma, appearing for Respondent, accepts notice on behalf of Respondent No. 1 and Mr. Apoorv Kurup accepts notice on behalf of Respondent No. 2.

Learned counsel appearing for Respondent Nos. 1 and 2 pray for 04 weeks' time to file reply to the main appeal as well as on IA.

Submissions made by the learned counsel appearing for Respondent Nos. 1 and 2, as stated above, are placed on record.

04 Weeks' time is granted to the learned counsel appearing for the Respondent Nos. 1 and 2 to file reply on or before 04.10.2018 after duly serving copy on the other side. Learned counsel appearing for the Appellant is

granted 2 weeks' time to file rejoinder on or before 22.10.2018 after duly serving copy on the other side.

List the matter on **01.11.2018** as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/kt

(Justice N.K. Patil)
Judicial Member